

Therefore, I want to know from the hon. Minister whether immediate steps are going to be taken to bring him immediately to Delhi for treatment in the All India Institute of Medical Sciences.

Secondly with regard to all the ill treatment and conspiracies being indulged in by the Superintendent inside the jail, the only remedy will be his transfer to Delhi and proper medical treatment at the Medical Institute.

Thirdly, when there is a High Court, order, why should it have been violated?

The matter may be referred to the Home Ministry for an answer here and now.

MR. SPEAKER: May I invite your attention to one thing? Every day this 'Zero Hour' which was only meant for half an hour or so, actually goes beyond 1 O'clock and sometimes beyond 2 p.m. also and this is a very undesirable practice that is taking place.... (*Interruptions*) Everybody you do it. You go right upto 1.30 p.m.—and today 2 p.m. After all, there should be a limit.

श्री हुषान चन्द कछवाय : (मूर्च्छित) :
 आप चाहते हैं कि हम यहाँ चुपचाप बैठे रहें ?

सभ्यता बहोदय : चुपचाप की बात नहीं।
 लेकिन यह आउट है हाऊस का कुछ प्रोसीजर है। यह क्या बात हुई कि इन्ही बातों में पड़े रहे.....

श्री हुषान चन्द कछवाय : आप ही उलझाते हैं।

सभ्यता बहोदय : आप बैठ जाइये, जो बात सही भी बताई जाती है उस में भी सिर झकाते हैं। अब देखिये वो बज रठ है। आज को रिमांड पर काम को मिनिस्टर ने जवाब देना था वह आज नहीं दे सकेंगे।

The time is so short. There are so many speakers and the time available is not so much. So, I have allowed the Minister—because a request came from the Parliamentary Affairs Minister—that the Minister of Agriculture will reply tomorrow, not to-day, because there is no time left.

SHRI D. K. PANDA: No reply from the hon. Minister?

MR. SPEAKER: What you have raised will be conveyed to him and I think he should come with some statement.

13.58 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]
 (ii) STRIKE BY EMPLOYEES OF
 MAZAGAON DOCKS LTD.

MR. DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (*Diamond Harbour*): Rs. 51 per day is a lot of money. I want to give the money's worth to the people of the country.

Nearly 800 employees belonging to the clerical and subordinate staff of Mazagon Dock have gone on strike since 8th April, to protest against the policy of the management in respect of the award of the Industrial Tribunal, which had recommended a substantial wage rise. It will be recalled that both the Unions as well as the management had joint approached the Tribunal under Sec. 10(2) of the Industrial Disputes Act and it is, therefore, amazing that the Management should now file an appeal before the High Court in order to defer and deny the substantial wage rise secured by the employees.

The Mazagon Dock Ltd is a public sector concern in the Ministry of Defence Production and it must set an example before the employers in the private sector in respect of an award by the third party. Instead, it seems

[Shri Joytirmoy Bosu]

that the management is bent upon involving the employees in litigation which, in effect, will mean denial of a wage-rise awarded by the Tribunal for another five years

I would like to remind the management that the former British management of the Mazagon Docks from whom the concern was taken over by the Government of India in 1960, displayed a better attitude towards the award of the Industrial Tribunal of Shri Ahmed; which had imposed a burden of nearly Rs 20 lakhs in respect of the demands of the workers.

I strongly protest against the policy adopted by the management. I strongly urge upon the Labour Minister to prevail upon the management to withdraw the appeal and implement Mr. F. H. Lala's award. Not to do so would be tantamount to admission that the public sector is no better than the private sector in respect of the demands of the workers.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): The imputations made in the hon. Member's statement are not correct.

Our policy has always been pro-labour and the Mazagon Docks sub-ordinate staff and the clerical staff are one of the highest paid employees in that kind of industry.

14.00 hrs.

So we have gone into appeal to the Supreme Court only because certain wrong and harmful principles were enunciated and we thought that it would be in the best interest of the country that this should be settled properly at the highest tribunal of the land. That is why we have gone to the Supreme Court and it is only to see that proper principles and guidelines are adopted in

such matters. We shall definitely accept whatever decisions are given by the Supreme Court in this matter. I want to say this again clearly that we have done our best to see that they get all the amenities. As I said, it is an undisputed fact that they are one of the best-paid workers in their category, in this industry, in the entire area. Therefore, Mr. Bosu's fears are completely unfounded and I would request him to use his influence—if he has any—to see that this matter is amicably settled to see that our vital national defence industries are not crippled by such unwarranted strikes.

(ii) FALL IN SUPPLY OF ELECTRICITY, DIESEL AND KEROSENE TO SOUTHERN DISTRICTS OF ANDHRA PRADESH

SHRI P. NARASIMHA REDDY (Chittoor): I would like to refer to the grave situation arising in the southern districts of Andhra Pradesh as a consequence of the sudden and steep fall in electricity, as well as diesel and kerosene supplies. As the House is aware, Chittoor district itself has got 90,000 pumpsets. They want electricity and diesel oil for those things. Not only Chittoor but adjoining districts are there which are affected. Whereas the total shortage of electric power is 50 per cent, the actual supply to the agriculturist is less than 25 per cent. And, from 25 per cent also there is this sudden and surprising fall which has taken place during the past few days. Several telegrams are pouring in continuously. Some action should be taken immediately to supply diesel oil to diesel pumpsets. Enough quantity of diesel oil should be supplied to them. Even kerosene is not available. This is a matter of grave concern to all of us and this problem should be immediately looked into and remedied. I request the Minister of Irrigation and Power; I also request the Minister of Petroleum and